

(e) the other railway projects in Karnataka that will be cleared during 1990-91?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) As per available record, no such formal discussion was held.

(b) to (d). Do not arise.

(e) No new project has been sanctioned in Karnataka after the presentation of the Railway Budget for 1990-91.

Electricity Bills of DESU

725. SHRI C.M. NEGI: Will the Minister of ENERGY be pleased to state:

(a) the time taken by the NDMC/DESU in preparing and despatching the electricity bills to Government employees residing in Sarojini Nagar, Laxmibai Nagar, R.K. Puram, Gole Market, Mandir Marg, BKS Marg, Lodi Colony areas;

(b) the number of consumers/allotees residing in those areas since June, 1990 or prior to that period who are yet to receive any Bills;

(c) the reason for delay in not furnishing the bills; and

(d) the remedial steps being taken or proposed to be taken to settle these bills expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKNE): (a) Normally, it takes about 45/60 days by the NDMC/DESU in preparing and despatching the electricity bills for their respective areas.

(b) According to the NDMC/DESU, the bills in the said areas are being sent regularly.

(c) and (d). Does not arise in view of the reply to Part (b) above.

Angamaly-Achenkovil-Malayora Railway Line

726. SHRI PALAI K.M. MATHEW: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the plan prepared for construction of Angamaly-Achen-Kovil-Malayora railway line in Kerala; and

(b) when the work for execution of the project is likely to be started?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) There is no plan for construction of Angamaly-Achenkovil-Malayora new Railway Line in Kerala at present.

(b) Does not arise.

Capacity Utilization by Oil and Gas Drilling Companies

727. SHRI B. DEVARAJAN:
SHRI PARASRAM
BHARDWAJ:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether an investment to the tune of Rs. 300 crores by oil and gas drilling companies in the services sector is in jeopardy due to sudden reduction in business opportunities for major oil companies in the country;

(b) if so, whether there is 30 percent idle capacity in offshore rigs and 40 per cent in the case of onshore rigs;

(c) if so, the reasons therefor;

(d) the steps taken in this regard;

(e) whether Government have considered necessary to include early implementation of the Kelkar Committee recommendations; and

(f) if so, the details regarding the policy of Government in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) to (d). The indigenisation programme approved by the Government envisages that Oil and Natural Gas Commission and Oil India Ltd. would be charter hiring drilling services on the basis of international competitive bidding and there would be no guarantee for the indigenous employment of the rigs being acquired by the Indian companies. These companies are expected to be internationally competitive and also to quote such rigs elsewhere in the international market. In the circumstances, it is not correct that there would be an idling of capacity due to the reduction in the drilling programme of ONGC. The drilling programme of ONGC is dependent on the availability of resources and any marginal reduction in the drilling programme of ONGC will have some impact on the indigenous business opportunities of these companies.

(e) and (f). The recommendations of the Kelkar Committee on Indigenisation are presently under the consideration of the Government.

Calcutta a Second Port of Call

728. SHRI AMAL DATTA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have considered having Calcutta as a second Port of Call in India for any foreign airline and such offer

has or is being made to any foreign airline; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) It is not a normal international practice to allow foreign airlines two landings on the same flight in the country. No such proposal is presently under consideration. However, Calcutta is being actively promoted for international flights and 21 foreign airlines have rights to operate to Calcutta in addition to other point(s) in India.

(b) Does not arise.

Consumption of Petroleum and Petroleum Products

729. SHRI A.K.A. ABDUL SAMAD: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the estimates of sector-wise consumption of petroleum and petroleum products in agriculture, industry, power, private transportation etc. separately;

(b) whether any substantial reduction has taken place in the consumption level of any sector as a result of the public campaign to save oil; and

(c) if not, the steps Government propose to take to reduce private consumption of oil and oil-based power?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) A statement is attached.